

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 391/GT/2019
along with I.A 89/2019**

Subject : Petition for revision of tariff for the period 2014-19 after truing up exercise and determination of tariff for the period 2019-24 in respect of Karcham Wangtoo Hydroelectric Project (1000 MW)

Petitioner : JSW Hydro Energy Limited

Respondents : PTC (I) Ltd and 8 others

Date of Hearing : **16.7.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Aman Anand, Advocate, JSWHEL
Shri Anurag Aggarwal, JSWHEL
Shri Ravi Kishore, Advocate, PTC
Shri M.G.Ramachandran, Senior Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Ms. Ranjitha Ramachandran, Advocate, PSPCL
Shri Rajiv Mishra, HPPC
Shri Manish Garg, UPPCL

RECORD OF PROCEEDINGS

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner and the learned Senior counsel for the Respondent HPPC made elaborate submissions in the matter.
3. The representative of the Respondent UPPCL referred to the reply and made oral submissions in the matter. The learned counsel for the Respondent PSPCL adopted the submissions of the Respondent HPPC.
4. The Commission, after hearing the parties directed the learned counsel for the Petitioner and the learned Senior counsel for the Respondent HPPC to upload the judgments relied upon by them in the matter, in the e-filing portal, within a week.
5. The Petitioner is directed to furnish the following additional information on or before **10.8.2021**, and serve copy to the Respondents:



- (i) *The status of the completion cost submitted for approval to CEA, after approval of the same by the State Government of Himachal Pradesh, as per TEC dated 31.3.2003;*
- (ii) *Month wise design energy as approved by CEA for revised capacity.;*
- (iii) *Proper justification along with documentary proof for the additional capital expenditure claimed during the 2019-24 tariff period under 'obsolescence', up-gradation, etc;*
- (iv) *Clarification as to whether the replacement of assets claimed is against de-capitalization of assets within the original scope of work. Also, the details of de-capitalization during the 2019-24 tariff period, as per Form 9B(i);*
- (v) *With regard to enhancement of installed capacity, the audited, proportionate cost corresponding to the enhanced capacity of both the stages;*
- (vi) *Soft Copy (MS Excel with proper linkage) in respect of the additional information furnished on 4.5.2021, in response to ROP of the hearing dated 13.4.2021;*

8. The Respondents are directed to file their replies, by 18.8.2021, with copy to the Petitioner, who may file its rejoinder, if any, by 25.8.2021. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

9. Subject to the above, order in the petition were reserved.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

